

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 317
Appeal-308/252/ND/2023
New RA-18/2024

IN THE MATTER OF:

RMA Infrastructure Pvt. Ltd. & Ors ... **Appellant**

Versus

RoC of Delhi ... **Respondent**

Under Section: 252(3)

Order delivered on 28.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Appellant : CS Srishti Singh

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

RA-18/2024: Issue notice to the non-applicant returnable on 20.07.2024. The Applicant undertakes to serve notice upon the non-applicant through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the non-applicant within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 20.07.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)